

MIZORAM

1. Tourist Home at Berawtlang
2. Tourist Cottages at Champhai
3. Tourist Center at Pinar
4. Tourist Cottages at Pherzawn

TRIPURA

1. Yatrika at 14 Goddess Temple complex
2. Tourist Lodge at Sabroom

SIKKIM

1. Yatri Niwas at Tashiding
2. Tourist Cottages at Namchi

MEGHALAYA

1. Tourist Bungalow at Nompoh
2. Tourist lodge at Lyndai Mahesh Khola

NAGALAND

1. Tourist Bungalow at Chumukedima
2. Tourist Huts at Ungma

The funds are sanctioned on receipt of detailed project proposals from the State Governments as per the guidelines.

Development of B.R. Hills in Karnataka

2471. SHRI A. SIDDARAJU: Will the Minister of TOURISM be pleased to state:

(a) whether the Union Government have released any amount for the development of B.R. Hills in Chamaraanagar district in Karnataka as a tourist place; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY TOURISM (SHRI OMAK APANG): (a) and (b) Development of tourist infrastructure is primarily the activity

of the State Government. However, Ministry of Tourism extends Central Financial Assistance to the State Government, on the basis of specific proposals, *inter-se* priority and availability of funds. The Ministry has sanctioned an amount of Rs. 16.65 lakhs for tourist facilities at K. Gudi.

Strike threat by ATC Staff

2472. SHRI MADHAVRAO SCINDIA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Air Traffic Control staff has again threatened to go on strike to press their demands for further hikes in their wages;

(b) if so, their precise demands and the Government's reaction thereon;

(c) whether their main demand has been implemented; and

(d) if so, the extent to which Jhulka Committee recommendations has been implemented?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF TOURISM (SHRI ANANTH KUMAR): (a) Air Traffic Controllers Guild (ATCG) had sent a notice to Airports Authority of India (AAI) on January 27, 1999 and resorted to "go slow" from February 1, 1999.

(b) The demands of ATCG are 1. Pay parity with the Pilots 2. Duty hours to be reduced from 42 hours a week to 36 hours a week 3. Payment of Air Traffic Controllers (ATC) duty Allowance 4. Creation of more posts 5. Increased Human Resource Development allowance 6. Training in neighbouring countries once in two years and in a western country once in a period of 4 years 7. Payment of higher Conveyance allowance to ATC 8. Payment of higher Children Education Allowance 9. Free Air passage to ATCs on domestic sectors.

The officials of the AAI and the representatives of the ATCG have been meeting from time to time to amicably resolve these issues.

(c) and (d) The recommendations of the Jhulka Committee relating to Rating Allowance, Flight Data Processing Allowance, On the Job Training allowance, Civil Aviation Training Centre Allowance have been accepted and implemented by AAI from November, 1997. The remaining recommendations of Jhulka Committee have not been accepted by AAI.